

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA
STARRED QUESTION NO. *140
TO BE ANSWERED ON 07.12.2021**

PENDING CASES IN RNI

***140. DR. BHARATIBEN DHIRUBHAI SHIYAL:**

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether a large number of cases relating to the transfer of ownership of Gujarat based magazines and newspapers are pending with the Registrar of Newspapers for India (RNI);**
- (b) the number of such cases pending with the RNI alongwith the period of pendency;**
- (c) the reasons for not disposing of these cases which have been pending for years;**
- (d) the time by which such cases are likely to be disposed of;**
- (e) whether the staff in RNI office have been sensitized regarding appropriate behaviour with the applicants;**
- (f) if so, the details thereof; and**
- (g) if not, the reasons therefor and the action proposed to be taken in this regard?**

ANSWER

**MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS AND SPORTS
{SHRI ANURAG SINGH THAKUR}:**

(a) to (g) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (g) OF
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(a) to (d): The Registrar of Newspapers for India (RNI) receives applications from publishers/owners of newspapers for transfer of ownership from across the country, including from Gujarat, which are scrutinized and processed in accordance with the laid down procedure. Letters are also issued in those cases where certain deficiencies in the application/documents are found and decisions are taken on removal of such deficiencies. In respect of Gujarat, out of 164 applications with RNI for transfer of ownership, in 117 applications the deficiency letters have been issued.

(e) to (g): The RNI officials are adequately sensitized to deal with grievances and senior officers in RNI meet the publishers on a regular basis for addressing their grievances.
